



भारत सरकार/GOVT. OF INDIA

सीमा शुल्क (निवारक) आयुक्तालय, भुवनेश्वर

केंद्रीय राजस्व भवन, राजस्व विहार, भुवनेश्वर-751007, ओडिशा

COMMISSIONERATE OF CUSTOMS (PREVENTIVE), BHUBANESWAR

C.R.BUILDING, RAJASWA VIHAR, BHUBANESWAR-751007, ODISHA.

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C. No. VIII(48)01/CUS(P)/AEO-PICTPL/BBSR/2021/

Dt: 08/03/2021

To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block No. 1, Wing No. 5, R. K. Puram, New Delhi-110 066.
2. The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi-110 002.
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R. K. Puram, New Delhi-110 066.
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi-110 002.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackersey Marg, Opp. Patkar Hall, New Marine Lines, Mumbai-400 020.
6. All Chief Commissioners/ Principal Commissioners/Commissioners, Customs, Customs (Prev.), Central Goods & Service Tax, Central Excise & Service Tax (Audit) and LTUs.

SUB: Legal verification of AEO-LO application under AEO Programme- reg.

Sir/ Madam,

Please refer to CBIC Circular No. 33/2016-Cus dated 22/07/2016 as amended vide Circular No. 03/2018-Cus dated 17/01/2018, Circular No. 26/2018-Cus dated 10/08/2018, Circular No. 51/2018-Cus dated 07/12/2018 (available on CBIC website), on the above subject.

2. The following applicant has applied for AEO-LO status:

Sl. No.	Name of the Applicant (M/s.)	IEC No.	Pan No.
1	Paradip International Cargo Terminal Private Limited	0315040475	AAICP0126B

3. In terms of Para 3.2 of the Circular No. 33/2016-Cus dated 22/07/2016, it is required to run a background check on compliance record submitted by the AEO applicant for the last three financial years. In view of the above, it is requested to furnish the details of the following applicant(s), as mentioned below, to this office by e-mail **cusbbsr1@gmail.com**, at the earliest.

- i. Show Cause Notice issued to them during last three financial years involving fraud, forgery outright smuggling and clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.
 - ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.
 - iii. Whether there are any disputed duty demanded or drawback demanded or sought be denied, in all the show cause notices issued under Customs Act, 1962 [other than those mentioned at point no. (i) and (ii) above] during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.
4. The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/ Govt., details may be communicated.

5. In case no comments are received within a period of 14 days, it will be presumed that there is no objection in granting "AEO" status to the said applicant(s). Moreover, if any incidence of dis-reputation of the applicant comes to your notice in future, the same may also be informed to this office.

Yours faithfully,



(J Sateesh Chandar)
Joint Commissioner

Copy to:

1. The AEO Programme Manager, Directorate of International Customs, Central Board of Indirect Taxes & Customs, Jeevan Bharti Building 2nd Tower, 5th Floor, Connaught Place, New Delhi 110 001.
2. The Joint Secretary (Customs), CBIC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.
3. The Addl. Director General (Systems), ICEGATE, Directorate General of Systems & Data Management, New Delhi.